

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/1551/2020

This the 07th day of April 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)

Kewal Krishan, aged 35 years S/o Sh. Ashok Kumar R/o Village Janakpur, Tehsil Dachan District Kishtwar.

.....Applicant

(Advocate:- None)

Versus

1. State of Jammu and Kashmir Through Commissioner/Secretary to Govt. Rural Development Department, Civil Secretariat, Srinagar/ Jammu.
2. Director, Rural Development Department, Jammu.
3. The Assistant Commissioner Development Kishtwar (District Programme Coordinator, MGNREGA).
4. The Block Development Officer, Block Dachhan, Kishtwar.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. AAG)

ORDER [O R A L]

(Delivered by Hon'ble Mr. Tarun Shridhar, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the last previous date also i.e. 30.03.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 07.04.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.



(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS